

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No.
TRAX No.

129 of 1990

DATE OF DECISION 04.10.1993.

<u>Shri Bhanubhai B. Mehta</u>	Petitioner
<u>Shri Sharad Pandit</u>	Advocate for the Petitioner(s)
Versus	
<u>Union of India and Ors.</u>	Respondent
<u>Shri Akil Kureshi</u>	Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Member (J)

The Hon'ble Mr. M.R.Kolhatkar : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Bhanubhai B. Mehta
22, Tejas Society,
Near Nirnay Nagar,
Post Chandlodia,
Ahmedabad.

...Applicant.

(Advocate: Mr. Sharad Pandit)

Versus

1. Union of India
service to be made through
Secretary,
Ministry of Information and Broadcasting,
Shastri Bhavan,
New Delhi - 110 001.

2. The Director General,
All India Radio,
Akashwani Bhavan,
Sansad Marg,
New Delhi - 110 001.

3. The Station Director,
AIR, "Akashwani",
Navrangpura, Ahmedabad - 9.

...Respondents.

(Advocate : Akil Kureshi)

ORAL JUDGMENT
O.A. NO. 129 OF 1990.

Date : 04.10.1993.

Per : Hon'ble Mr.R.C.Bhatt : Member (J)

None is present for the applicant.

Mr.Akil Kureshi is present for the respondents.

Hence the application is dismissed for default.

No order as to costs.

M.R.Kolhatkar

(M.R.Kolhatkar)
Member (A)

R.C.Bhatt

(R.C.Bhatt)
Member (J)

AIT